
(2021) 03 MAN CK 0045
In the Manipur High Court
Case No : MC(WP(C)) No. 135 Of 2020

Haobam Joyotush Kumar

APPELLANT

Vs

State Of Manipur & 6 Ors.

RESPONDENT

Date of Decision : 02-03-2021

Acts Referred:

Citation : (2021) 03 MAN CK 0045

Hon'ble Judges : Ahanthem Bimol Singh, J

Bench : Single Bench

Advocate : A Rommel, Th Sukumar

Final Decision : Allowed

Judgement

Heard Mr. HS. Paonam, learned senior counsel appearing for the petitioners, Mr. Th. Sukumar, learned Government Advocate appearing for the

State respondent, Mr. K. Modhusudon, learned counsel appearing for the respondent No. 5, Ms. Savitri, learned counsel appearing for the respondent

No. 6 and Mr. K. Rabei, learned counsel appearing for the Manipur Public Service Commission (MPSC).

During the midst of hearing, it is submitted by Mr. HS. Paonam, learned senior counsel appearing for the petitioner that the counter affidavit on behalf

of the respondent No. 6 in connection with WP(C) No. 439 of 2019 is not traceable in his record.

The learned senior counsel fairly submitted that he was under an impression that no counter affidavit has been filed in connection with the said writ

petition and accordingly, the learned senior counsel prayed that he may be given some time to obtain a copy of the said counter affidavit filed on behalf

of the respondent No. 6 and the matters may be listed again on 04.03.2021 for

further hearing.